



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar

NOTIFICATION

Srinagar, the 5th June 2017

SRO 230 .-Whereas, on 04.05.2012, the guard personnel deployed on security duty at minority picket Pargochi-B, Shopian were attacked by five (05) militants who also snatched two (02) service weapons and ammunition from the guard personnel; and

Whereas, with regard to the afore-mentioned incident, a case FIR No. 129/2012 u/s 307, 395 of RPC, 7/27 Arms Act, Sections 16, 18 & 38 of the Unlawful Activities (Prevention) Act, 1967 (for short, "UA(P) Act") Section 3 of Police Enhanced Penalties Ordinance, 2005 (1948 AD) (for short, "PEPO") and Section 30 of the Police Act was registered in Police Station, Shopian and the investigation was initiated; and

Whereas, during the course of investigation, all the four police personnel deployed on the guard duty were arrested by the Investigating Officer; and

Whereas, during the course of investigation, on the basis of statements of witnesses recorded u/s 161 and 164-A of Cr.P.C. and based on the circumstantial and documentary evidence, the Investigating Officer has established a prima facie case under Section 3 of PEPO and Section 30 of the Police Act, against the four police personnel deployed on guard duty viz., 1) Sg.Ct. Mohammad Abdullah No. 264/Spn, 2) Ct. Mushtaq Ahmad No. 510/Spn., 3) SPO Mohammad Amin, No. 224/Spn and 4) SPO Ayash Ahmad No. 114/Spn and

Whereas, during the course of investigation, three persons namely, Muzamil Bashir @ Umer, Mukhtar Ahmad Dar and Shabir Ahmad Malik have also been arrested and on the instance of accused Muzamil Bashir, 08 live rounds of SLR and 13 live rounds of 303 have been recovered from an orchard at Lassipora Pulwama. Besides, the snatched weapon has also been recovered from two militants namely Arshid Ahmad Sheikh (one of the accused persons in instant FIR) and

